

		<i>No. of cases</i>
5.	Draft scheme circulated	7
6.	Winding up notices issued inviting suggestions/objections	12
7.	Cases under different stages of process	46
Total		94

STATEMENT II

Details of 28 Sick Industrial Units taken over under industries (Development & Regulation) Act, 1951 in West Bengal

1.	Nc. of units nationalised by the Central Government	6
2.	No. of units nationalised by the State Government of West Bengal	10
3.	No. of Units denotified	6
4.	No. of units being operated under the (D&R) Act, 1951.	6*
Total		28

* This includes the case of M/s Bengal Potteries Ltd. On a Writ petition filed by workers and Others, Calcutta High Court stayed the implementation of the denotification order of the Government dated 30.10.1987.

More Facility at Boisor Railway Stations

55. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether Boisor Railway station in Western Railway is lacking in passenger facilities like toilet for women;

(b) if so, the reasons for not providing it, though thousands of lady commuters travel daily from this station;

(c) the date by which the facility would be provided?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) and (c). Do not arise.

Laying of Railway line between Dindigul and Tuticorin

56. SHRI P. CHIDAMBARAM: Will the Minister of RAILWAYS be pleased to state:

(a) the progress made so far in laying a railway line between Dindigul and Tuticorin in the Southern Railway;

(b) the principal reason for the delay, if